

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 738 of 2019

IN THE MATTER OF:

Mr. Jayesh H.

I.R.P. of Hotel Horizon Pvt. Ltd.

...Appellant

Versus

Tea 4 Health Pvt. Ltd.

...Respondent

Present:

For Appellant :

**Mr. Prashanto C. Sen, Senior Advocate with
Mr. Dhruv Malik and Ms. Raj Laxmi, Advocates**

O R D E R

22.07.2019 The question arises for consideration in this appeal is whether the Appellant – ‘Resolution Professional’ is entitled to recover the rent from the Respondent – ‘Tea 4 Health Pvt. Ltd.’.

Let notice be issued on the respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 23rd July, 2019. If the appellant provides the *e-mail* address of respondent, let notice be also issued through *e-mail*.

Post the case ‘for Admission (After Notice)’ on **19th August, 2019**. Pendency of the appeal will not come in the way of the Respondent – ‘Tea 4 Health Pvt. Ltd.’ to release the admitted rent failing which this Appellate Tribunal will pass appropriate order.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc